

Court No. - 4

Case :- MATTERS UNDER ARTICLE 227 No. - 3844 of 2021

Petitioner :- Anjuman Intezamia Masjid Varanasi

Respondent :- Ancient Idol Of Swayambhu Lord Visheshwar Full And 5 Others

Counsel for Petitioner :- Syed Ahmed Faizan, Sr. Advocate Shri S.F.A.

Naqvi, Zaheer Asghar

Counsel for Respondent :- Punit Kumar Gupta

Hon'ble Prakash Padia, J.

Order on the Amendment Application

Reply/counter affidavit to the amendment application has been filed today. The same is taken on record.

As prayed by counsel for the petitioner, three days time is granted to file rejoinder affidavit to the reply/counter affidavit.

Put up in the **additional cause list on 24.08.2021 at 2:00 P.M.** for orders on the amendment application.

Order on the Petition

Heard Sri S.F.A. Naqvi, learned Senior Counsel assisted by Sri Ahmed Faizan, Advocate and Sri Punit Gupta, learned counsel for the petitioner and Ajay Singh, learned counsel for the respondents.

On 17.08.2021 following order was passed:-

"As prayed by Sri Punit Kumar Gupta, learned counsel for the petitioner, he is permitted to implead Union of India, Ministry of Culture through Director General, Archaeological Survey of India Darohar Bhawan, 24 Tilak Marg, New Delhi and State Government, through Secretary, Ministry of Home, U.P. Lucknow as respondent Nos.7 an 8.

Amendment Application filed today is taken on record.

Sri A. K. Singh, learned counsel for the respondents seeks time to file reply to the amendment application.

Put up tomorrow i.e. 18.8.2021. In the meanwhile learned counsel for

the petitioner will serve notice of the present petition as well as amendment application in the office of Additional Solicitor General of India as well as learned Chief Standing Counsel respectively."

In compliance of the aforesaid orders, notices had been served in the Office of Assistant Solicitor General of India and in the Office of Advocate General.

Today when the matter is taken up, Sri Shashi Prakash Singh, Senior Counsel/Assistant Solicitor General of India assisted by Sri Manoj Kumar Singh learned counsel is present on behalf of respondent No.7 and Sri M.C. Chaturvedi, learned Additional Advocate General/Senior Counsel assisted by Sri Saurabh Srivastava Chief Standing Counsel and Sri Vineet Pandey, Chief Standing Counsel put appearance on behalf of respondent No.8.

As prayed, three weeks time is granted to file reply to the present petition.

One week time is granted to file rejoinder affidavit.

List this matter along with other connected matters on 28.09.2021 showing the name of Sri Shashi Prakash Singh, Senior Counsel/Assistant Solicitor General of India assisted by Sri Manoj Kumar Singh learned counsel and Sri M.C. Chaturvedi, learned Additional Advocate General/Senior Counsel assisted by Sri Saurabh Srivastava Chief Standing Counsel and Sri Vineet Pandey, Chief Standing Counsel as counsel for respondent Nos.7 and 8.

Order Date :- 18.8.2021/saqlain